

¹[SCHEDULE-B
(See section 79D)

Section (1)	Description of Documents (2)	Value (3)
18(1)	Application for the registration of a public trust.	Rs. 100
22(1)	Report of any change or proposed change in any of the entries recorded in the register kept under section 17.	Rs. 100
25(1)	Application of any person having interest in a public trust to the Charity Commissioner to determine which of the Deputy or Assistant Charity Commissioner Shall proceed with an inquiry under section 19 or 22 in regard to any public trust.	Rs.100
29	Application by the executor of a Will for the registration of a public trust created by such Will.	Rs. 100
35	Application for permission of Charity Commissioner for investing trust money in any other manner—	
	(a) where the amount to be invested does not exceed Rs. 5,000 ;	Rs. 50
	(b) where the amount to be invested exceeds Rs. 500 but does not exceed Rs.15,000 ;	Rs. 100
	(c) in any other case where the amount to be invested exceeds Rs. 15,000.	Rs. 150
36(1)	Application for sanction of the Charity Commissioner for—	
	(a) sale, exchange or gift of an immovable property—	
	(i) where the value of the property involved does not exceed Rs. 5,000 ;	Rs. 50
	(ii) where the value of the property involved exceeds Rs. 5,000 but does not exceed Rs. 15,000;	Rs. 100
	(iii) in any other case where the value of the property involved exceeds Rs. 15,000.	Rs. 250
	(b) Lease of immovable property—	
	(i) where the average annual rent recovered does not exceed Rs. 500 ;	Rs. 25
	(ii) where the average annual rent recovered exceeds Rs. 500 but does not exceed Rs. 1,000 ;	Rs. 50
	(iii) in any other case where the average annual rent recovered exceeds Rs. 1,000	Rs. 100
	(c) Authorising trustees to dispose of immovable property—	
	(i) where the value of the property involved does not exceed Rs. 5,000 ;	Rs. 25
	(ii) where the value of the property involved exceeds Rs. 5,000 but does not exceed Rs. 15,000 ;	Rs. 100
	(iii) in any other case where the value of the property involved exceeds Rs. 15,000.	Rs. 150
36(2)	Application for revocation of sanction given by the Charity Commissioner under clause (a) or (b) of sub-section (1) of section 36.	Rs. 100

¹ This Schedule was substituted by Mah. 49 of 2005, s. 4.

[SCHEDULE-B
(See section 79D)]

Section (1)	Description of Documents (2)	Value (3)
36A(3)	Application by a trustee to borrow money—	
	(i) where the amount to be borrowed does not exceed Rs. 5,000;	Rs. 25
	(ii) where the amount to be borrowed exceeds Rs. 5,00 but does not exceed Rs. 15000 ;	Rs. 100
	(iii) in any other case where the amount to be borrowed exceeds Rs. 15,000.	Rs. 150
41B(1)	Application containing a complaint by a person having interest in a public trust to institute an inquiry	Rs. 100
41D(1)	Application for removal or dismissal of a trustee.	Rs. 100
41E(1)	Application for temporary injunction for the purposes specified in section 41E (1).	Rs. 100
47(1)	Application under sub-section (1) of section 47.	Rs. 100
47(5)	Appeal to the High Court.	Rs. 100
50A	Application to the ¹ [Assistant or Deputy Charity Commissioner] for framing or modifying a scheme.	Rs. 100
51(1)	Application to the Charity Commissioner for consent to file a suit of the nature specified in section 50.	Rs. 100
² 51(2)	Appeal to the Court against the decision of the Charity Commissioner.	Rs. 100]
55	Application to the ³ [Assistant or Deputy Charity commissioner] for directions.	Rs. 100
	⁴ * *	
59(3)	Appeal to the State Government against the order of the Charity Commissioner for the payment of contribution by a bank or person from the money standing to the credit of the public trust with such bank or person.	Rs. 100
70(1)	Appeal to the Charity Commissioner against the finding of Deputy or Assistant Charity Commissioner under section 20, 22 or 28 ⁵ [or order under section 50A, sub-section (3) of section 54 and sub-section (1) of section 79].	Rs. 100
70A	Application under section 70A.	
6*	*	
7*	*	
8*	*	
73A	Application by a person having interest in a public trust for joining as a party to	Rs. 10

¹ These words were substituted for the words “Charity Commissioner” by Mah. 55 of 2017, s. 32(a).

² This entry was inserted by Mah. 55 of 2017, s. 32(b).

³ These words were substituted for the words “Court” by Mah. 55 of 2017, s 32(c).

⁴ This entry was deleted by Mah. 55 of 2017, s. 32(d).

⁵ These words, brackets and figures were substituted for the words, brackets and figures “or order under sub-section (3) of section 54” by Mah. 55 of 2017, s. 32(e).

⁶ This entry was deleted by Mah. 55 of 2017, s. 32(f).

⁷ This entry was deleted by Mah. 55 of 2017, s. 32(g).

⁸ This entry was deleted by Mah. 55 of 2017, s. 32(h).

[SCHEDULE-B
(See section 79D)]

Section (1)	Description of Documents (2)	Value (3)
	proceedings under this Act.	
	<i>Mukhtaranama</i> or <i>Vakalatnama</i> when presented for the conduct of any inquiry, appeal or other proceeding to the Charity Commissioner or the Deputy or Assistant Charity Commissioner.	Rs. 10
	Application to the Charity Commissioner or the Deputy or Assistant Charity Commissioner for copies under the Act.	Rs. 5
	Any other application or petition presented to the Charity Commissioner or the Deputy or Assistant Charity Commissioner.	Rs. 10.]